

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

10.

C.P. (IB)/265(MB)2022

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 25.11.2022

NAME OF THE PARTIES:

Amjath Parid

Vs

Thunder Force Limited

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. None present.
2. From the court file it has been observed that on the last occasion the matter was called twice i.e. on 03.10.2022, no representation on the part of the Operational Creditor. Today also even the matter is called twice, none for the Operational Creditor. It seems that the Operational Creditor is not interested in pursuing the case. Hence, C.P.(IB)/265(MB)2022 is **dismissed on account of non-prosecution.**

Sd/-

MANOJ KUMAR DUBEY
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)